



**IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION**

**CRIMINAL APPEAL NO(s). _____ OF 2026
(arising out of SLP (Crl.)
No(s).10924/2026)**

SUDIPTA SEN

APPELLANT(S)

VERSUS

**THE CENTRAL
BUREAU OF INVESTIGATION**

RESPONDENT(S)

O R D E R

1. Leave granted.

2. The appellant challenges the judgment/order dated 20.01.2025 in Bail Appln. No.3453/2024 passed by the Gauhati High Court.

3. The appellant was arrested in connection with Sessions Case No.76/2023 arising out of CBI/SCB/Kol

No.RC/62/S/2014-Kolkatta originating from
Dispur Police Station Case No.732/2013.

4. Having heard learned counsel for the parties and perused the material placed on record, we are of the considered view that the appellant has made out a case for interference with the impugned judgment/order dated 20.01.2025.

5. Considering the totality of circumstances and also the fact that the appellant has been in custody since 30.12.2016, we are inclined to grant bail to the appellant on such terms as may be fixed by the Trial Court. Ordered accordingly.

6. To comply with this order, the appellant shall be produced before the Trial Court forthwith.

7. Learned counsel for the State/Prosecution undertakes to produce all the witnesses on such dates as may be fixed by the Trial Court. The trial is expedited.

8. The appellant shall fully cooperate during the trial; shall not misuse the liberty in any manner; shall extend complete cooperation in the trial of the instant case; and shall not seek any unnecessary adjournment. Should the trial not progress on account of the non-cooperation of the appellant, it shall be open for the Trial Court to take all steps, including cancellation of bail.

9. If the appellant possesses a passport, the same shall be surrendered before the Competent Authority/Court until the

conclusion of the trial or until directed otherwise.

10. The impugned judgment and order dated 20.01.2025 shall stand set aside.

11. Accordingly, the appeal is allowed.

12. Pending application(s), if any, shall stand disposed of.

.....J.
(SANJAY KAROL)

.....J.
(AUGUSTINE GEORGE MASIH)

NEW DELHI
18-08-2026

ITEM NO.2

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.)
No(s).10924/2026

[Arising out of impugned final judgment and order
dated 20-01-2025 in Bail Appln. No.3453/2024
passed by the Gauhati High Court]

SUDIPTA SEN

PETITIONER(S)

VERSUS

THE CENTRAL
BUREAU OF INVESTIGATION

RESPONDENT(S)

IA No. 161708/2026 - EXEMPTION FROM FILING C/C OF
THE IMPUGNED JUDGMENT
IA No. 166826/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 18-08-2026 This matter was called on for
hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Saurabh Sharma, Adv.
Ms. Puja Kumari Shaw, Adv.
Mr. Ankit Kumar, Adv.
Mr. Aniruddha Purushotham, AOR

For Respondent(s) :

Mr. Davinder Pal Singh, A.S.G.
Mr. S.N. Terdal, AOR
Mr. Piyush Beriwal, Adv.

Mr. Bhuvan Kapoor, Adv.
Mr. Amit Sharma-b, Adv.
Mr. Alok Kumar, Adv.

Upon hearing the counsel the Court made the
following
O R D E R

1. Leave granted.
2. The appeal is allowed in terms of the signed order, which is placed on the file.
3. Pending application(s), if any, shall stand disposed of.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)